

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 180 of 2021**

**In the matter of:**

**Sach Marketing Pvt. Ltd.**

**....Appellant**

**Vs.**

**Resolution Professional of  
Mount Shivalik Industries Ltd.,  
Ms. Pratibha Khandelwal**

**....Respondent**

**Present**

**For Appellant: Mr. Rajiv Ranjan, Sr. Advocate alongwith Mr. Abhijeet Sinha, Mr. Kumar Anurag Singh, Mr. Zain A Khan, Mr. Sujoy Datta and Mr. NPS Chawla, Advocates.**

**For Respondent: Mr. Abhishek Anand, Mr. Viren Sharma and Ms. Pratibha Khandelwal, for RP.**

**ORDER**  
**(Virtual Mode)**

**09.03.2021:** Heard the Learned Counsel for the Appellant.

Learned Counsel for the Appellant is directed to serve a Memo Appeal through e-mail to the other side, within two days’.

Learned Counsel for the Respondent is directed to file ‘Reply Affidavit’ within two weeks’. ‘Rejoinder’, if any, may be filed within one week’ thereof.

It was further submitted by the Learned Counsel for the Appellant that the Resolution Plan placed before the Adjudicating Authority. Adjudicating Authority after hearing the parties have reserved the Order.

Till the next date the Adjudicating Authority will not pass any final Orders.

List this matter on **09<sup>th</sup> April, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

*ha/nn*